

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104
IB-446(ND)/2020

IN THE MATTER OF:

Yasir Iqbaled
Vs.
Metallicz Media Pvt. Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 7.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE,
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sameer B. Advocate
For the Respondent :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. During the Course of hearing it has been noted that the there is no compliance with the Provisions of Section 9 (3) (b). The Operational Creditor is put on notice to make compliance within seven days from the date of this order, failing which appropriate order will be passed.

List on 25.03.2020.

-Sd-

(SAROJ RAJWARE)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)